

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH FRIDAY 'A' NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**ITA No. 1383//Del/2019  
Assessment year 2014-15**

Shruti Aggarwal, F-7, Preet Vihar, New Delhi-110092 (PAN: AEZPJ8825P)	vs	Income Tax Officer, Ward - 59(4), New Delhi.
(Appellant)		(Respondent)

**Appellant by: Sri Aditya Jain, Advocate  
Respondent by: Shri M. Baranwal, Sr. DR**

**Date of hearing : 20.11.2020  
Date of pronouncement : 20.11.2020**

**ORDER**

**PER G.S. PANNU, VICE PRESIDENT**

This appeal by the assessee is directed against the order of learned CIT(A)-37, New Delhi dated 27.12.2018 and pertains to assessment year 2014-15.

2. The learned counsel for the assessee, vide its letter dated 26.10.2020, has requested for withdrawal of the appeal filed by him and stated that the assessee

has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing in the presence of both the parties on 20<sup>th</sup> November, 2020.

**Sd/-**

**(AMIT SHUKLA)  
JUDICIAL MEMBER**

**Sd/-**

**( G.S. PANNU )  
VICE PRESIDENT**

**‘GS’**

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar